

**SUPREME COURT OF INDIA**

Rajesh s/o Shrirambapu Fate

Vs.

State of Maharashtra

C.A.No.5687 of 2019

(Ashok Bhushan and Navin Sinha,JJ.,)

19.07.2019

**JUDGMENT**

**Ashok Bhushan,J.,**

SLP(Civil)No.16981/19

1. For the reasons given by us in our judgment of the date in Civil Appeal No.5444 of 2019, Vishal Ashok Thorat and ors. vs. Rajesh Shrirambapu Fate & Ors. this appeal is dismissed.